

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 4th June, 2018

SRO 253.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Dr.Mohammad Tanwir, KAS, Sub Divisional Magistrate, Mendhar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Mendhar, Mankote and Balakote of District Poonch.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/04/2017

Dated: - 04 -06- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Poonch.
6. Director, Archives, Archaeology & Museums, J&K Srinagar.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. Special Assistant with Hon'ble Minister for Revenue.
9. Pvt. Secretary to Hon'ble Minister (MOS) Revenue. for information of Hon'ble M.O.S (Revenue)
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website. Revenue Department.
12. Notification / Stock file.

(Afaq Ahmad) KAS

Deputy Secretary to Government
Revenue Department